

- (b) if so, the details thereof; and
- (c) the other step taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (c) As per report of National Family Health Survey (NFHS), 2005-06, conducted by the Ministry of Health and Family Welfare, level of awareness about health schemes is very low among ST population and this adversely affects their accessibility to health facilities also. The NFHS report shows that only 27% of ST women visit health facility or camp for themselves and their children and only 32.8% ST women receive antenatal care from a doctor and only 17.7% of births to ST mothers are delivered under institutional care. Health insurance coverage among ST population is only 2.06% against 4.9% of national average. Their awareness about the etiology and transmission of various diseases like T13, asthma, several types of cancers and AIDs is also very low.

Ministry of Tribal Affairs coordinates with the Ministry of Health and Family Welfare on the issue. As per information received from the Ministry of Health and Family Welfare, the IEC Division of that Ministry undertakes awareness campaigns through print, audio, video, exhibitions, pamphlets, booklets etc. in respect of various health schemes and programmes covering various regions including tribal areas. In April 2012, the Ministry of Health and Family Welfare in collaboration with Doordarshan and All India Radio started a half an hour dedicated health magazine programme "Swasth Bharat" which is telecast/broadcast in regional languages for 5 days a week through 30 regional kendras of Doordarshan and 29 regional stations of All India Radio. Through this Programme, awareness is being created regarding various Central Government Schemes and programmes on health which cover all sections of the population including the tribal population.

Forest Right Act

2780. DR. JANARDHAN WAGHMARE:

SHRI N.K. SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government is proposing any measures to compensate the

dilution of rights of tribal people as a result of the modification of the Forest Rights Act in respect of infrastructure projects;

(b) if so, the details thereof; and

(c) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) No, Madam. There is no proposal for modification of Forest Rights Act.

(b) and (c) Do not arise in view of reply to part (a), above.

Allocation of funds and expenditure under JNNURM

2781. SHRI RAJIV PRATAP RUDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the amount of funds received under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), year-wise and State-wise;

(b) the details of expenditure and the type of expenditure incurred, year-wise, State-wise;

(c) the ranking of the urbanized States in the country and the percentage of total grants allocated under JNNURM to them;

(d) the details of the number of projects approved, the number of ongoing projects and the number of projects completed;

(e) whether the State Governments including Bihar has requested for Additional Central assistance under JNNURM over last two years; and

(f) if so, the details thereof, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) The Jawaharlal Nehru National Urban Renewal Mission (JnNURM) was launched on 03.12.2005 for the seven years period. The allocation is Rs. 31,500 crore a Additional Central Assistance (ACA) under